CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 49 of 2000.

Dated this Tuesday, the 20th day of February, 2001.

CORAM : Hon'ble Shri Justice Ashok Agarwal, Chairman.

Hon'ble Shri B. N. Bahadur, Member (A).

1. Shri Sudam Kachru Borade,
Brother of Late Shri Namdeo
Kachru Borade,

Residing at Borade Mala,
Samangaon Road, Opp: Govt.
Polytechnic College, Nashik Road,
Nashik - 422 101. ... Applicant.

(By Advocate Shri Ulhas T. Naik)

VERSUS

1. The Union of India through
The Secretary,
Ministry of Finance,
New Delhi.

2. The General Secretary,
India Security Press
Nasik Road,
Nasik Road - 422 101. ... Respondents.

(By Advocate Shri V. S. Masurkar)

O R D E R (ORAL)

PER : Shri Ashok Agarwal, Chairman.

By the present O.A., the Applicant seeks compassionate appointment. He is the brother of the deceased employee

...2

who died in harness on 20.08.1988. He, in the circumstances, on 29.08.1990 applied for compassionate appointment. The aforesaid application however came to be rejected by an order passed on 18.10.1990. The present O.A. is filed on 15.12.1999.

2. Present O.A., we find, is hopelessly barred by limitation. In the Miscellaneous Application for condonation of delay, it is inter-alia contended that in respect of similar applications made by candidates similarly placed, orders of compassionate appointment were belatedly passed in their favour. A prayer is accordingly made for condonation of delay. In our view, the aforesaid grant can be no ground for making prayer for condonation of delay. There is no limitation laid down for the department to grant reliefs. However, the Administrative Tribunals Act provides for a period of limitation for filing applications for seeking reliefs under the Act. Merely because reliefs have been belatedly granted in certain other cases, this can be no justification for the Applicant not to approach the Tribunal within the time stipulated. It cannot be overlooked that the death of the relative of the Applicant was way back on 20.08.1988 and we are already in the year 2001. No case for grant of compassionate appointment can be said to have been made out in this belated stage.

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3. In the circumstances, the Miscellaneous Application for condonation of delay is rejected. Similarly, the present O.A. is also dismissed. No order as to costs.

(B. N. BAHADUR)
MEMBER (A).

(ASHOK AGARWAL)
CHAIRMAN

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